

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH
CIRCUIT BENCH, RANCHI
OA/051/00989/18

Date of order: 30.11.2018

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER
HON'BLE MR. B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

Appolo S/o Late Arun Kumar Maurya, aged 47 years resident of 124-D, Aditya Sundicate, PO & PS- Adityapur, Jamshedpur, District- East Singhbhum.

..... Applicant.

- By Advocate: - Mr. M.A. Khan

-Versus-

1. Union of India through General Manager, South Eastern Railway, Garden reach, Kolkata-43.
2. Chief Personnel Officer, South Eastern Railway, Garden reach, Kolkata-43.
3. Sr. Divisional Personnel Officer, South Eastern Railway, Chakradharpur, West Singhbhum-833102.
4. Assistant Divisional Engineer, (Br-Line), South Eastern railway, Chakradharpur, West Singhbhum-833102.

..... Respondents.

By Advocate: - Mr. Prabhat Kumar

O R D E R
[ORAL]

Per Mr. J. V. Bhairavia, J.M.:- In the instant OA the learned counsel for the applicant submitted that the applicant had joined as Apprentice Junior Engineer (Bridge) on 25.02.1999. He is working as Junior Engineer (Bridge) since 15.03.2001 at Sini. The respondents have upgraded the Junior Engineer to Sr. Section Engineer in the existing cadre ignoring the claim of the applicant. The applicant has submitted his appeal before the competent authority to consider his

case for grant of benefit of upgradation. The respondents had also informed the applicant that his appeal has been forwarded to the concerned authority and the same is pending before respondent no. 2 for its final consideration.

2. The learned counsel for the applicant submits that the applicant will be satisfied that if appropriate direction be issued for expeditious disposal of his pending representation.

3. The learned counsel for the respondents submits that let the applicant file/submit another copy of representation before the Sr. Personnel Officer (Gazetted), SE Railway, Garden Reach, Kolkata and the same will be considered in accordance with Rules.

4. Considering the above submission, liberty to granted to the applicant to submit his additional representation along with documents before the appropriate authority as referred hereinabove within 10 days from the date of receipt of this order and on receipt of said representation of the applicant respondents are hereby directed to consider the same in accordance with rules within 60 days and pass a reasoned and speaking order with intimation to the applicant.

5. In view of the above, the OA is disposed of at the admission stage itself. No order as to costs.

[B.V. Sudhakar]/M[A]

Srk.

[Jayesh V. Bhairavia]/M[J]